

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 195/TL/2026

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID KPS3 Transmission Limited.

Petitioner : POWERGRID KPS3 Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **6.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, PKPS3TL
Shri Swapnil Verma, CTUIL
Shri Ranjeet S. Rajput, CTUIL

Record of Proceedings

The representative of the Petitioner, PKPS3TL, submitted that the present Petition has been filed seeking amendment of the existing RTM Transmission Licence granted by the Commission vide order dated 3.5.2024 in Petition No. 58/TL/2024, for incorporation of the transmission project, namely, "Transmission System for providing connectivity to Sarjan Realities Pvt. Ltd. (1100 MW) at KPS3 (400 kV Sec-I)", assigned by CTUIL *vide* OM dated 4.11.2025 under the Regulated Tariff Mechanism (RTM) mode. He further submitted that subsequent to the filing of the present Petition, the scheme of merger has been approved by the Ministry of Corporate Affairs, pursuant to which the Petitioner company has merged with POWERGRID Khavda II C Transmission Limited and, accordingly, the Petitioner company has ceased to exist. In light of this development, the representative of the Petitioner prayed that the transmission licence be amended in the name of POWERGRID Khavda II C Transmission Limited and sought liberty to place the details of the merger on record by way of an affidavit.

2. After hearing the representative of the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents;
- (b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.



(c) The Petitioner to file the following information, on an affidavit, within two weeks:

- (i) Compliance affidavit in terms of Regulations 5(8) and 5(10) of the 2024 Transmission Licence Regulations.
 - (ii) Bring on record the subsequent developments, including the approved scheme of merger.
3. The Petition will be listed for hearing on **11.6.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**